

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.218
CP 173 of 2017

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Jignesh Ramesh Patel & Ors

.....Applicant

V/s

HR Patel Granites Pvt Ltd & Ors

.....Respondent

Order delivered on 18/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sharvil Majmudar, Advocate

For the Respondent : Mr. Shreyang Vayeda, Advocate

ORDER

Learned Counsel for the applicant submits that he has filed two affidavits of consent of applicant Nos. 1 and 2. However, affidavit of consent qua the applicant No. 3 is yet to be filed, as she resides in the Mumbai. Further, Counsel for the respondent Nos. 1 to 3 states that he is also filing the consent affidavit, within a period of one week.

It is seen from the records, the Counsel for the applicant has e-filed of the same.

At the requested of the Counsel for both the sides, the matter stands adjourned to 20.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)